

- (iii) Cotton garments have been brought under the Scheme of Contract Registration with a view to provide an element of certainty to exporters in the matter of CCS.
- (iv) It has been decided to set up a Fashion Technology Institute in Delhi for education, research and training in the areas of fashion design for garment manufacture.
- (v) The duty drawback rates for garments have been increased.
- (vi) The number of days of pre-shipment credit has been increased from 90 days to 180 days.
- (vii) Import entitlements and the REP licences have been liberalised vide Appendix 17 of the Import-Export Policy for 1985-88.
- (viii) Many items of raw material/fabrics are permitted to be imported under the Advance Licensing Scheme under Appendix 19 and duty free REP Scheme under Appendix 21 of the Import-Export Policy for 1985-88.
- (ix) The Import-Export Pass Book Scheme for manufacturer-exporters has also been introduced.
- (x) Additional assistance is given for new products and new markets.
- (xi) Under 100% Export Oriented Units and Free Trade Zones Schemes, facilities for liberal import of capital goods and raw materials along with many other concessions are given.
- (xii) Government has been giving liberal assistance for sponsoring and funding promotional activities such as market studies, Buyer-Seller-Meets, participation in international fairs and exhibitions, etc.

Simplification of Import-Export Procedure

198. SHRI RAJ KUMAR RAI :

SHRI LAKSHMAN MALLICK :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government are considering to simplify import and export procedure very soon ;

(b) if so, the time by which action will be taken in this regard ; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (c). Government have set up a Study Team under the Chairmanship of Commerce Secretary, which is considering Simplification of Import-Export Procedures. The Team is still in the process of studying the various aspects of the Import-Export Procedure and is yet to submit its Report. Action on the Report will be taken when submitted to Government.

Closure of Small Scale Units due to Heavy Rate of Customs duty on Viscose Staple Fibre

199. SHRI RAM BHAGAT PASWAN : Will the Minister of FINANCE be pleased to state :

(a) whether thousands of small scale units are being closed due to heavy rate of customs duty on viscose staple fibre and big business houses on the other hand being benefited ;

(b) if so, whether Government propose to immediately put viscose staple fibre on O.G.L. to re-open these small scale units, and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Having regard to the international prices of viscose staple fibre, the present import duty of 60% ad valorem plus Rs. 5 per k.g. is considered necessary to protect indigenous producers of viscose staple fibre. Import of viscose staple fibre is already under O.G.L. subject to registration of contracts with the Textile Commissioner.